

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA No. 693/2016

IN THE MATTER OF:

M/s Elmec Tools & Devices Pvt. Ltd. **APPLICANT / PETITIONER**
Vs
M/s Pyush Coloniser Ltd. **RESPONDENT**

SECTION:

Under Section 433(e), 434(1)(a)

Order delivered on 11.08.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the APPLICANT / PETITIONER :- Mr. Sunil Goyal, Advocate
Mr. Deepak, Advocate

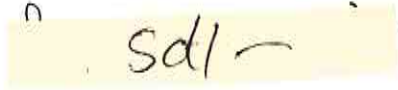
For the RESPONDENT :-

ORDER

Learned Counsel for the petitioner is present. However, ongoing through the consent as given by the IRP named in the application it is observed that clause no. (vi) is not complete in relation to the disclosures which are required to be made by the IRP. Further, from the record it is also noticed that the petitioners have not served the respondent /Corporate Debtor at their registered office address. The petitioner is given an opportunity to take out notice to the respondent/corporate debtor at its registered office as well as to the email address which is disclosed in the master data of the MCA, before the next date of hearing and the respondent to show cause as to why this petition should not be admitted. For compliance in relation to the above a weeks' time is granted.

Post the matter on 23rd August 2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)